

Regularisation of Unauthorised Colonies in Delhi

334. KUMARI UMA BHARATI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether all the unauthorised colonies of Delhi that had come up till the end of 1989 are proposed to be regularised and facilities of water, sewerage, electricity and roads provided to these colonies;

(b) if so, the details thereof; and

(c) the time by which the notification regarding regularising the unauthorised colonies is likely to be issued and essential facilities provided?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) At present there is no proposal for regularisation of unauthorised colonies which have come up after June, 1977. However, Delhi Administration has decided to supply drinking water and electricity in unauthorised colonies which were in existence as on 1.1.1981 on payment of development charges by the beneficiaries.

(b) and (c). Do not arise in view of reply to Part (a) above.

[*Translation*]

Irrigation Projects of Madhya Pradesh

335. SHRI SATYNARAYAN JATIYA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of the irrigation projects of Madhya Pradesh pending approval by Union Government and since when;

(b) the reasons for delay in giving clearance to these projects;

(c) when the decision is likely to be taken in this regard; and

(d) the name of irrigation projects of Madhya Pradesh accorded approval during the year 1990?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). A Statement on Major and Medium Irrigation Projects of Madhya Pradesh is given below:

(c) For securing clearance, State has to send the compliance to the observations communicated by apprising agencies.

(d) None.

Status of Appraisal of Major and Medium Irrigation Projects of M P

<i>S.No.</i>	<i>Name of Project</i>	<i>Date of receipt</i>	<i>Status</i>
1	2	3	4

A. Techno-economically appraised*(a) Major Project*

1.	Bargi Multi-Purpose	1 89	The Department of Environment has suggested certain environmental safeguards/action plans in 7/90 which have been communicated to State for compliance.
2.	Pench Diversion	8/88	The State Government has to secure concurrence of Ministry of Welfare for Resettlement and Rehabilitation Plans
3.	Mahan	6/93	The State compliance on catchment area treatment and updated cost estimates have not been received.
4.	Man	1 84	The State has to submit the revised updated cost estimates.

S.No.	Name of Project	Date of receipt	Status
1	2	3	4

(b) Medium Projects

1.	Bah Project	5 87	The State Government has to arrange for forest clearance.
2.	Mahuar Project	7 84	The State Gvernment has to arrange to forest clearance
3.	Gej Project	6 84	The State Gvernment has to arrange to forest clearance
4.	Barchar Project	10'84	The State Gvernment has to arrange to forest clearance

B. Projects deferred consideration by Advisory Committee

,a) Major Projects

	Omkareshwar Multipurpose	5'88	State Government has to submit environmental and forest diversion action plans.
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S.No.	Name of Project	Date of receipt	Status
1	2	3	4

(b) Medium Projects

1.	Sutiapat	6/89	State has to comply with observations regarding technical deficiencies.
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C. Observations sent to State Government for compliance

(a) Major Projects

1.	Bansagar Canals	7/88	State has to sort out irrigation planning, canal design, cost estimate and aspects etc.
2.	Bargi Diversion	4/88	State has to sort out cost estimate and environmental aspects.
3.	Kelo Irrigation	5/88	State has to sort out dam design, irrigation planning, cost estimate and environmental aspects
4.	Mongra Irrigation	5/89	State has to sort out hydrology, irrigation planning, design, estimate and environmental aspects

S No	Name of Project	Date of receipt	Status
1	2	3	4
5	Thanwar Tank	12/89	State has to comply with the new directions on appraisal of projects in advanced stage of construction

D. Project recently received

(a) Major Project

1	Mahanadi Reservoir	2/90	Recently received
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